

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

TP (Co. Act.)54(PB)/2022 Old CP No.332/2016

IN THE MATTER OF:

Dhara Lifescience Pvt. Ltd

.....Applicant

Vs.

Nestor Pharmaceuticals Ltd.

.....Respondent

SECTION

U/s 433 and 434

Order delivered on 19.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. M.S. Vishnu Sankar and Aditya Santhosh, Advocates

For the Respondent : Adv Shresth Garg Counsel

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they have served the Respondents and sought time to file proof of service. Adv Shresth Garg appears on behalf of the Corporate Debtor and sought time to file Vakalatnama and reply. He also submitted that they have not received the copy of the petition. Ld. Counsel for the Petitioner undertakes to provide a soft copy of the petition to the Ld. Counsel for the CD. Reply be filed within a period of 2 weeks. List this IA on **27.05.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**